

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH
KOLKATA

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O.A.No.350/00746/2014

Date of Order : 24-09-2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

BRIJHAN SHAW & ANR.

.....Applicants

-Versus-

E. RAILWAY

.....Respondents

For the applicants : Mr S. Chatterjee, Counsel
For the respondents : Mr S. Banerjee, Counsel

ORDER (ORAL)

JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs :

8.(I) An order to issue directing the Respondent authorities particularly Respondent No. 5 to grant the prayer of the applicants made in the application dated 15.06.2012 by giving employment to the son of the applicant No. 1 under 'LARGEES Scheme', Sealdah without any further reference or delay.

(II) An order do also issue directing the Respondent authorities to dispose of the representation dated 30.12.2013 with immediate effect, within the stipulated period to be framed by the Hon'ble Tribunal.

(III) An order to issue directing the Respondents authorities to trace out the application under the 'LARGEES Scheme', Sealdah made by the applicant on 15.06.2013 at once and give employment to the son of the applicant with immediate effect without any further reference or delay in this regard.

(IV) Leave may be granted to file this joint application under Rule 4(5) (a) of the Central Administrative Tribunal procedure.

(V) Any other appropriate order or orders or direction or directions be passed upon the respondents as to Your Honour may deem fit and proper;"

2. This matter is relating to largess scheme. Already the Full Bench of CAT Calcutta upheld the validity of largess scheme. However, the grievance of the applicant is that his papers concerning the largess scheme were misplaced by the railway authorities. Hence we would like to issue the following direction :



The Railway authority shall trace out those papers and reconstitute or reconstruct the same with the help of the applicant within two months from the date of receipt of a copy of this order.

O.A is accordingly disposed of. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(G. RAJASURIA)
JUDICIAL MEMBER

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